

solved peacefully and might even constitute a threat to peace and stability in the region. They agreed that this dispute involved the question of fundamental rights of the people of Kashmir and that this dispute impaired the growth of friendly relations between Pakistan and India, affecting also the development of Asian-African solidarity. The two Foreign Ministers, therefore, called for an early solution of this dispute in accordance with the wishes of the people of the State and other provisions as envisaged in the Security Council resolutions which were accepted by both India and Pakistan."

दैनिक मजूरी के सम्बन्ध में केन्द्रीय सरकार का राज्य सरकारों को सुझाव

*२४६. श्री दत्तोपन्त ठेंगड़ी : क्या भ्रम तथा सेवा नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने राज्य सरकारों को ऐसा कोई परिपक्व भेजा है, जिसमें सुझाव दिया गया है कि मजदूरों की दैनिक मजूरी एक रुपये से कम नहीं होगी चाहिये ; और

(ख) यदि हां, तो प्रस्तावित दैनिक मजूरी किस आधार पर नियत की गई है ?

†[CENTRAL GOVERNMENT'S PROPOSAL OF DAILY WAGES TO STATE GOVERNMENTS

*246. SHRI D. THENGARI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Central Government have sent a circular to the State Governments proposing that the daily wages of the labourers should not be less than rupee one; and

(b) if so, the basis on which the proposed daily wage has been arrived at?]

भ्रम तथा सेवा नियोजन मंत्रालय में और योजना उपमंत्री (श्री सि० चार० पट्टाभिरामन्) : (क) और (ख) राज्य सरकारों से प्रार्थना की गई है, कि वे न्यूनतम

मजदूरी अधिनियम के अन्तर्गत अधिसूचित उन रोजगारों के लिए मजदूरी की न्यूनतम दरें बढ़ा दें, जहां वे पहले एक रुपया प्रति दिन से कम निर्धारित की गई थी, ताकि किसी भी सूत्र में अधिनियम के अन्तर्गत किसी भी अधिसूचित रोजगार के लिए न्यूनतम मजदूरी दर एक रुपया प्रतिदिन से कम न हो ।

वर्तमान स्थिति में प्रतिदिन एक रुपये से कम मजदूरी बहुत ही कम भ्रान्ती पड़ेगी । राज्य सरकारों से जो यह प्रार्थना की गई थी कि मजदूरी की दर में संशोधन करके उसे कम से कम एक रुपया प्रतिदिन किया जाये, उससे अभिप्राय केवल यह नहीं था कि दैनिक मजदूरी एक ही रुपया निश्चित की जाए, परन्तु यह था कि जहां न्यूनतम मजदूरी दरें बहुत कम हों वहां उनमें संशोधन करके उन्हें बढ़ाया जाये ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) and (b) The State Governments have been requested to revise upward the minimum rates of wages for those scheduled employments under the Minimum Wages Act where they have been initially fixed at less than Re. 1 per day, so that in no case minimum wage rate under the Act for any scheduled employment be less than Re. 1 per day.

Under the present conditions, a wage rate lower than Re. 1 per day cannot but be considered too low. While requesting the State Governments to revise the wage rate to bring it at least at Re. 1 per day, the intention was not to peg down the wage rates upwards, wherever they are day, but to revise the minimum wage rates upwards, wherever they are found to be too low.]

INDIANS KILLED IN GEORGETOWN

*247. SHRI J. S. PILLAI: Will the PRIME MINISTER be pleased to state the number of Indians killed in and around Georgetown (Africa) on ac-